

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 05.12.2022 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB) No.64/95/AMR/2022		95 of IBC	State Bank of India Vs. Sri Tadiseti Narasimha Rao & IND TOB (International) Private Limited

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Mr.Yash Vardhan, Advocate for Financial Creditor present. The Counsel for the Financial Creditor submits that the Personal Guarantor was taken into CIRP in another case i.e., CP(IB) No.68/95/AMR/2022. He seeks permission to withdraw this Petition, with liberty to file his claim before the RP who is appointed in CP(IB) No. 68/95/AMR/2022. Accordingly, permission is granted. This Petition is dismissed as withdrawn.

Sd/-

**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**